

**RESERVE BANK OF INDIA
(FOREIGN EXCHANGE DEPARTMENT)
CENTRAL OFFICE
MUMBAI 400001**

Notification No. FEMA 15 (R)/2015 - RB

December 29, 2015

Definition of "Currency"

In pursuance of clause (h) of Section 2 of the Foreign Exchange Management Act, 1999 (42 of 1999), and in supersession of [Notification No. FEMA 15/2000-RB dated May 3, 2000](#), as amended from time to time, the Reserve Bank notifies debit cards, ATM cards or any other instrument by whatever name called that can be used to create a financial liability, as 'currency'.

They shall come into force from the date of their publication in the Official Gazette.

(B P Kanungo)
Principal Chief General Manager

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